

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

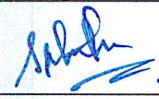
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**PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL
HON'BLE SHRI NARENDER KUMAR BHOLA- MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 20.11.2019 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB)No.735/241/HDB/2019
NAME OF THE COMPANY	Protopack Food Packaging Pvt Ltd & 2 others
NAME OF THE PETITIONER(S)	Ravinder Kumar & another
NAME OF THE RESPONDENT(S)	Protopack Food Packaging Pvt Ltd & 2 others
UNDER SECTION	241

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
A. Venkatesh, Sahithi N. Prasad - M	Adv.	9676078105	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Sl.No.10

CP No.735/241/HDB/2019

Ravinder Kumar & Another vs. Protopack Food Packaging Pvt. Ltd. & others.

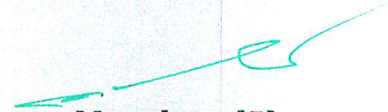
ORDER

Matter is listed today for ordering notice to the respondents. However, Counsel for Petitioners prayed this Tribunal to order ex-parte interim injunction to restrain the respondents from issuing any further shares / allotment of shares pending further hearing on the main petition. Counsel contended that petitioners are holding together 10% of the shares in 1st Respondent Company. Counsel contended petitioners who are on the Board were removed from the Board fraudulently. The counsel for petitioners has drawn our attention to various papers filed by the petitioners in support of his contention that petitioners were removed from the Board in fraudulent manner. Counsel contended the respondents may alter or change the shareholding pattern of the 1st Respondent company taking advantage of the removal of petitioners from the Board. Counsel pleaded urgency and prayed to pass Interim Order to maintain shareholding pattern of first respondent company in status quo as on today. In the light of circumstances placed before us and after going through the necessary papers, we are convinced that an Interim Order is to be passed in favour of the petitioners by restraining the respondents from changing the shareholding pattern of the 1st Respondent Company as existing today until further orders. Counsel to collect and serve on respondents and file proof of service. Interim Injunction is granted restraining the respondents from changing the shareholding pattern of 1st Respondent Company as existing today until further orders.

List it on 09.12.2019.



Member (T)



Member (J)

Syamala